Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 13.10.2011

The Meeting No. 28/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 13.10.2011 in Room No.110 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Sh. Nandlal, Sr. D.O	DIPP
2	Sh. K.C.Meena, Dy. DGFT	DGFT
3	Sh. Ram Kumar, FTDO	DGFT

The agenda for Meeting No. 28/AM12 dated 13.10.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 28/84-ALC3/2011 **MEETING DATE**: 13.10.2011

Case No.:21/18/84-ALC3/2011	Party Name:RADNIK EXPORTS	10.10.0011	Status: Approved.
HQ File :01/84/050/00139/AM12/			Date: 13.10.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. T.R. Mishra, Import Manager, of the firm, who appeared for personal hearing before Committee. He explained the case alongwith relevant details pertaining to this case. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to fix the adhoc norms against the Advance Authorization issued in this case as detailed below:

Ш	representatives of technical addications present in the freeting decided to 11x the dance north				
	S.	Export Product	Export	Import Item	Qty. allowed
	NO		Qty.		
	1	Ladies Skirt made out of		100% Polyester Dyed	
		100% Polyester Dyed	Pcs.	Fabric width-56",	Sq. mtrs.
		Fabric, GSM - 80 +/-		GSM-80+/-10%	
		10% variation.		variation.	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:7/24/84-ALC3/2011	Party Name:LOYAL TEXTILE MILLS LTD		Status: Deffered
2	HQ File :01/84/050/00181/AM12/	RLA File :35/24/040/00018/AM12/	Lic.No/Date:3510035256 26.08.2011	Defer Date:10.11.2011
	Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore			

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 10.11 .2011.

Manual agenda cases

(3)

Case No.188	M/s. William Goodacre & Sons India P. Ltd., Kerala.	
NC 28/12 dt. 13.10.2011	F.No. 01/84/50/101/AM-11/DES-V	
Re-fixation of input output norms against Advance Authorisation No.1010039361		
dated 7.7.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that nobody appeared for personal hearing before NC. As per firm's letter dated 3.10.2011, the Committee after deliberating the issue in detail and in consultation with the representatives of technical authorities present in the meeting decided to maintain the status-quo. In view of this Committee decided to maintain the decision already taken.

(4)

Case No.189	M/s. Mulberry Silks Ltd., Bangalore.		
NC 28/12 dt. 13.10.2011	F.No. 01/84/50/121/AM-12/DES-V		
Re-fixation of input output norms against Advance Authorisation No.0710080013			
dated 22.6.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard B.N. Agrawal, Director, of the firm, who appeared for personal hearing before Committee. He explained the case alongwith relevant details pertaining to this case. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against the Advance Authorization issued in this case as detailed below:-

Export item	Export	Import item	Qty. allowed
	Qty.		
I	8219 Kgs.	Thrown Silk (Mulberry Twisted	6000 Kgs.
Fabrics (Mulberry		Silk Yarn) Gummed.	
Raw Silk).			

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.190	M/s. Mulberry Silks Ltd., Bangalore.	
NC 28/12 dt. 13.10.2011	F.No. 01/84/50/127/AM-12/DES-V	
Re-fixation of input output norms against Advance Authorisation No.0710079761 dated 13.6.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard B.N. Agrawal, Director, of the firm, who appeared for personal hearing before Committee. He explained the case alongwith relevant details pertaining to this case. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against the Advance Authorization issued in this case as detailed below:-

Export item	Export	Import item	Qty. allowed
	Qty.		
100% Natural Silk Fabrics (Mulberry Raw Silk).	_	Thrown Silk (Mulberry Twisted Silk Yarn) any grade.	1260 Kgs.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

(6)

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Case No.191	se No.191 M/s. Richa Global Exports Pvt. Ltd., New Delhi.		
NC 28/12 dt. 13.10.2011	F.No. 01/84/50/097/AM-08/DES-V		
Re-fixation of input output norms against Advance Authorisation No.0510205779			
dated 04.07.2007.			

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 27.10.2011.

<u>(7)</u>

Case No.192	M/s. Richa Global Exports Pvt. Ltd., New Delhi.		
NC 28/12 dt. 13.10.2011	F.No. 01/84/162/972/AM-08/DES-V		
Re-fixation of input output norms against Advance Authorisation No.0510206279			
dated 16.07.2007.			

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 27.10.2011.

(8)

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Case No.193	M/s. M.K. Fashions, Mumbai.

NC 28/12 dt. 13.10.2011	F.No. 01/84/162/122/AM-12/DES-V	
Re-fixation of input output norms against Advance Authorisation No.0310175422		
dated 31.12.2002.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Shri Radheshyam Jalan, Director of the firm, who appeared for personal hearing before Committee. He explained the case alongwith relevant details pertaining to this case. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case for re-listing on 10.11.2011.

(9)

Case No.194	M/s. Jiva Design Pvt. Ltd., Faridabad.
NC 28/12 dt. 13.10.2011	F.No. 01/84/162/139/AM-12/DES-V
Redemption of input output norms against Advance Authorisation No.0510216003	
dated 8.2.2008.	

Decision : The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 27.10.2011.

(10)

Case No.195	M/s. Richa Knitwears, New Delhi.
NC 28/12 dt. 13.10.2011	F.No. 01/84/50/177/AM-07/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510186355	
dated 10.07.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.11.2011.

(11)

Case No.196	M/s. Gulati Exports House, New Dehi.
NC 28/12 dt. 13.10.2011	F.No. 01/84/50/031/AM-07/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510181336	
dated 25.04.2006.	

Decision : The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 27.10.2011.

(12)

(12)	
Case No.197	M/s. Chinar Forge Ltd., Jalandhar.
NC 28/12 dt. 13.10.2011	F.No. 01/84/162/156/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.3010075641	

dated 03.06.2011.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 27.10.2011.

(13)

Case No.198	M/s. K.B.S.H. Export House, New Delhi.
NC 28/12 dt. 13.10.2011	F.No. 01/84/50/133/AM-05/DES-V
Ratification of input output norms against Advance Authorisation No.0510128519	
dated 10.06.2004.	

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 27.10.2011.

(14)

Case No.199	M/s. Orient Craft Ltd., Gurgaon.	
NC 28/12 dt. 13.10.2011	F.No. 01/84/162/529/AM-11/DES-V	
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383		
dated 14.05.2010.		

Decision : The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 27.10.2011.

(15)

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	Case No.200	M/s. Kabadi Sankarsa & Sons, Bangalore.
	NC 28/12 dt. 13.10.2011	F.No. 01/84/50/334/AM-11/DES-V
Ī	Re-fixation of input output norms against Advance Authorisation No.0710076836	
	dated 20.01.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC on 17th November, 2011 alongwith complete relevant details and sample in support of their request and technical person to explain the case. The case stands for re-listing on 17.11.2011.

(16)

(17)

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Case No.202	M/s. KE-Technical Textiles P. Ltd., Kolkata.

NC 28/12 dt. 13.10.2011	F.No. 01/84/50/356/AM-10/DES-V	
Ratification of input output norms against Advance Authorisation No.0210134949		
dated 08.12.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team, who visited the unit of the applicant firm as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed.
Gauntlet (Tubular Bags) 8	150000	Polyester Yarn –	2106 Kgs.
mm X 120 mm x 15 Tubes –	Nos.	T/C – Denier High	(@ 1.08
Containing : Polyester Yarn –		Tenacity.	Kgs./ per kg.
1950 Kgs. : T/C – Gauntlet		-	import)
(Tubular Bags).			

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

(18)

Case No.203	M/s. Orient Craft Ltd., Gurgaon.
NC 28/12 dt. 13.10.2011	F.No. 01/84/162/143/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264284	
dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 27.10.2011.

(19)

Case No.204	M/s. Orient Craft Ltd., Gurgaon.	
NC 28/12 dt. 13.10.2011	F.No. 01/84/162/137/AM-11/DES-V	
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264384		
dated 14.05.2010.		

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 27.10.2011.

(20)

Case No.205	M/s. Orient Craft Ltd., Gurgaon.	
NC 28/12 dt. 13.10.2011	F.No. 01/84/162/138/AM-11/DES-V	
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264384		
dated 14.05.2010.		

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It therefore decided the defer to await same and the case for re-listing was on 27.10.2011.

Case No.193	M/s. M.K. Fashions, Mumbai.	
NC 28/12 dt. 13.10.2011	F.No. 01/84/162/122/AM-12/DES-V	
Re-fixation of input output norms against Advance Authorisation No.0310175422		
dated 31.12.2002.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Shri Radheshyam Jalan, Director of the firm, who appeared for personal hearing before Committee. He explained the case alongwith relevant details pertaining to this case. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to fix the adhoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export item	Export Qty.	Import item	Qty. allowed
1.	Boys Short (100% Polyester Tricot Dazzle Knitted Fabric)	14652 Nos.	100% Polyester Tricot wide Hole Mesh Knitted Fabric width 58/60" GSM 110.	10989 Sq. Mtrs. (@ 0.75 Sq. Mtrs./ Pc.
2.	Boys Shirt(Half Sleeve) (100% Polyester Tricot Dazzle Knitted	12960 Nos.	(1) 100% Polyester Tricot Dazzle Knitted Fabric.	19440 Sq. Mtrs. (@ 1.50 Sq.Mtrs/ Pc.)
	Fabric, 100% Polyester Tricot Micro Knitted Fabric, 100% Polyester		(2) 100% Tricot Micro Knitted Fabric.	2592 Sq. Mtrs. @ 0.20 Sq. Mtrs./ Pc.)
	RIB Knitted Fabric)		(3) 100% Polyester RIB Knitted Fabric.	2592 Sq. Mtrs. (@ 0.20 Sq. Mtrs. /Pc.)
3	Men's Short (2Ply) (100% (100% Polyester Tricot	69060 Nos.	(1) 100% Polyester Tricot wide Hole.	103590 Sq. Mtrs. (@1.50

	1			
	wide hole, 100% Polyester Tricot Dazzle 110, 100%			Sq. Mtrs./Pc.)
			(2) 100% Polyester Tricot	3453 Sq. Mtrs. (
	Polyester Tricot Brush		Dazzle	@ 0.05 Sq.
	Micro Mesh Fabric			Mtrs./Pc)
			(3) 100% Polyester RIB	3453 Sq. Mtrs. (
			Knitted GSM 110	@ 0.05 Sq.
				Mtrs./Pc)
4	Men's Shirt (2 Ply) (100%	14760	(1) 100% Polyester Tricot	22140 Sq. Mtrs.
	Polyester Tricot wide hole,	Nos.	wide hole.	(@ 1.50 Sq.
	100% Polyester Tricot			Mtrs./Pc.)
	Dazzle 110, 100% Dazzle		(2) 100% Polyester Tricot	19188 Sq. Mtrs.
	90 GSM, 100% Micro Mesh, 100% Tricot Brush 100% RIB)		Dazzle.	(@ 1.30 Sq.
				Mtrs./Pc.)
			(3) Polyester Dazzle Micro	1476 Sq. Mtrs
			Mesh, 100% Tricot Brush,	(@ 0.10 Sq.
			100% RIB.	Mtrs./Pc.)
5	Mens Short (100%	50856	(1) 100% Polyester Tricot	38142 Sq.
	Polyester Tricot Dazzle	Nos.	Dazzle.	Metre (@ 0.75
	110 GSM			Sq. Mtrs./Pc.)
	D 01:14 (0 D1) (0.00)	04000	(4) 4000/ 5 1 4 7:	40070 0 14
6	Boys Shirt (2 Ply) 100%	21936	(1) 100% Polyester Tricot	43872 Sq. Mtrs
	Polyester Tricot Dazzle 110 GSM, 100 Polyester Tricot Dazzle 90 GSM,	Nos.	Dazzle.	@ 2.00 Sq.
			(0) 1000(D 1 T 1	Mtrs./Pc.)
			(2) 100% Polyester Tricot	5484 Sq. Mtrs
	100% Polyester Micro		Dazzle.	(@ 0.25 Sq.
	Mesh, 100% RIB		0) 1000/ D 1 1 1	Mtrs./Pc.)
			3) 100% Polyester Micro	5484 Sq. Mts.
			mesh, 100% RIB.	(@ 0.25 Sq.
				Mtrs./Pc.)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.193	M/s. M.K. Fashions, Mumbai.
NC 28/12 dt. 13.10.2011	F.No. 01/84/162/122/AM-12/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310175422	
dated 31.12.2002.	-

The case was considered by the N.C. in its meeting held on 13.10.2011. Minutes of the meeting is reproduced below:-

The Committee considered the case as per agenda alongwith other relevant papers and heard Shri Radheshyam Jalan, Director of the firm, who appeared for personal hearing before Committee. He explained the case alongwith relevant details pertaining to this case. The Committee after

